

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E': NEW DELHI
(Through Video Conferencing)
BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER
ITA No.6681/Del/2019
Assessment Year : 2010-11

Gogia Leasing Ltd.,	Vs.	ITO
51, L.G. Floor of World		Ward 10(2)
Trade Center, Babaar Road,		New Delhi.
New Delhi.		
PAN No. AAACG1555H		

(Appellant)		(Respondent)
Appellant by	:	Sh. Aditya Chhajer, Adv.
Respondent by	:	Sh. Gaurav Pundir, Sr. DR
Date of hearing	:	29.09.2021
Date of pronouncement	:	29.09.2021

ORDER

PER R.K. PANDA, A.M.

This appeal by the assessee for the assessment year 2010-11 is directed against the order of Ld. CIT(A)-4, New Delhi dated 03.04.2019.

2. The learned counsel for the assessee, vide its letter dated 25.08.2021, received by email, has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the

Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 29.09.2021

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

*Kavita Arora, Sr. PS

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order
Assistant Registrar,
ITAT, Delhi